

निर्धारण मुख्यतः अपनी सशस्त्र सेनाओं की आवश्यकता पूरी करने के लिए किया गया है। तथापि, अपनी आवश्यकताओं को पूरा करने के बाद, छोटे हथियार तथा उनका गोला बारूद, फालतू पुरजों के कुछ मद तथा जनरल स्टोर के कुछ मदों का कुछ मित्र देशों को निर्यात भी किया जाता है। और अधिक विवरण देना लोकहित में नहीं होगा।

Annual General Meetings by Companies

1923. SHRI V. MAYAVAN : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the names of 109 Government Companies which sought extension of time in the year 1970 for holding their Annual General Meetings ;

(b) whether the Department has been approached for further extensions by them ; and

(c) if so, the names of Companies which have sought further extension ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) A list is given in statement 'A' laid on the Table of House. [*Placed in Library. See No. LT—1142/71*].

(b) and (c). A list of the Companies which approached for further extension of time within the time limit prescribed under Section 166 of the Companies Act is given in Statement 'B' laid on the Table of the House.

[*Placed in Library. See No. LT—1142/71*].

Default by Government Companies

1924. SHRI V. MAYAVAN : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the names of Government companies in which defaults were noticed during the year 1970 ;

(b) the nature of defaults detected ; and

(c) the steps taken to rectify those defaults ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (c). The information, as far as available, is being collected and will be placed on the Table of the House.

Exemption granted to Foreign Companies

1925. SHRI R. P. ULAGANAMBI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the names and location of 7 foreign companies which were given exemption from the provisions of Section 594(1) of the Companies Act ; and

(b) the nature of special problems faced by these companies ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (b). A statement is laid on the Table of the House.

Statement

Sl. No.	Names and Location of the Foreign Companies granted Exemption from the Provision of Section 594(1) of the Companies Act, 1956	Special Problems faced by them
1	2	3

1. M/s. W. T. Henley's Telegraph Works Co. Ltd.
C/o. G. E. C. of India Ltd.
Magnet House, Dougall Road,
Ballard Estate, Bombay-1.

Company ceased trading in India from the middle of 1966 but some of its Tax assessments are still to be completed and repatriation of profits after paying 'tax' are to be finalised. Exemption granted for the Financial Year ended on 31.3.71.

1	2	3
2.	M/s. Sterling Drug International Ltd., 29, Netaji Subhas Road, Calcutta-1.	Company ceased trading in India from the year 1967. Exemption granted for the Financial Year ended on 31.12.70.
3.	M/s. A. Brunnschweiler & Co. Ltd, 53, North Beach Road, Madras-1.	The Company is carrying on the business of purchasing of handloom cloth (Reals) which is exempted from the Indian Income Tax. Exemption granted for the financial year ended on 31.1.70.
4.	M/s. Nissho-Iwai Co. Ltd. 2, Brabourne Road, Calcutta-1.	Company did not carry on any business in India during the Financial Year ended on 30-9-70. Exemption was granted for the said year.
5.	M/s. Forasol 828, Adarshnagar, Jaipur-4.	Company operated under the contract with Oil and Natural Gas Commission which ended on 30.4.67. The company has now only to re-export its machinery and material back home. Exemption was granted for the Financial Year ended on 31.3.69.
6.	M/s. Amin Agencies Ltd. 25/26, Waterloo St., Calcutta.	World Balance Sheet for the year ended on 31.3.71 was not received by the branch office in India from its Head Office in Pakistan. This Company was taken over by the Custodian of Enemy Firms under D. I. R. Exemption was granted for the Financial Year ended on 31.3.71.
7.	M/s. The Calcutta Tramways Co. Ltd. 12, R. N. Mukherjee Road, Calcutta-1.	The management of the company has been taken over by the Government of West Bengal with effect from 19.7.67. Since then the Company's Head Office in London has practically become defunct and no information relating to Sterling transactions in London are made available to the company in India. Exemption was granted for the Financial Year ended on 31.12.69 and 31.12.70.

Investigations against Companies

1926. SHRI P. A. SAMINATHAN : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the names of the two companies against whom investigation was ordered in the year 1970 under Section 235(a) of the Companies Act ;

(b) the names of eight cases under investigations, together with their location and the grounds on which investigations were ordered ; and

(c) the name and location of the Company in whose case the Madras High Court upheld the validity of the order of investigation ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) During 1970, the Company Law Board ordered investigation into the affairs of K. T. Dongre & Company Private Limited and Thomas Stoaphen and Company Limited, in exercise of the powers under Section 235(a) of the Companies Act, 1956.